## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 49/7/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company:

Asset Reconstruction Company (India) Ltd

V/s.

Siddharth Tubes Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1 ANIP A. GANDHI

Anyocati

APPLICANT

Ari Ara Heladen

2. Loju Kothari

Advocati

Applicand

## **ORDER**

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Financial Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 26.02.2018 for objection of Respondent, if any, and for hearing before admission.

Joburan's

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.